

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 117**  
**COMP.APPL/ 57(CH)2024**  
**And**  
**CP No. 37/Chd/Chd/2023**

**IN THE MATTER OF**  
**Manav Kaushik**

...

**Petitioner**

**Versus**

**NIFD Institute of Fashion**  
**Design Limited**

...

**Respondent**

**Under Section: 59, CA 2013**  
**Rule 11 of NCLT**

**Order delivered on 10.05.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 31.05.2024.

Sd/-

**Court Officer**